

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

**MA 616&624/2018
in C.P. (IB)-41(MB)/2018**

Under section 12A of the IBC, 2016



Through Mr. Jitesh Gupta, IRP

In the matter of
Aram Services

...Operational Creditor/Petitioner

v/s.

R.K. Associates & Hoteliers Pvt. Ltd.
....Corporate Debtor

Order delivered on 02.07.2018

Coram: Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

For the Petitioner : Mr. Dhiren Akbari, Adv. a/w
Mr. Niraj Sharma, Adv. in MA 624/2018
Mr. Pankaj Sawant, Sr. Counsel} in MA 616/2018
i/b Maneesh Dixit, Adv. }
Jitesh Gupta, IRP }

For the Respondent : None.

Per: B.S.V. Prakash Kumar, Member (Judicial)

COMMON ORDER

Order dictated in the open court on 02.07.2018

On the withdrawal memo filed by the Operational Creditor u/s 12A of the Insolvency and Bankruptcy Code as also on the Withdrawal Application filed by the Resolution Professional reflecting Committee of Creditors passing resolution with 100% voting for withdrawal of this case as enunciated u/s 12A of the IBC, in pursuance thereof, on perusal of the application and the resolution passed by Committee of Creditors with 100% votes, this Company Petition [CP(IB)-41(MB)/2018] is hereby **dismissed** as withdrawn.

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

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Consequential reliefs such as discharge of Insolvency Resolution Professional follow to this order.

Accordingly, MA 616/2018 and MA 624/2018 are hereby **allowed.**

Sd/-

**RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)**

Sd/-

**B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL)**



Certified True Copy

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On 2/7/2018

[Signature]

Assistant Registrar

National Company Law Tribunal Mumbai Bench